



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**C.P. No. 061/153/2019**

**O.A. No. 061/954/2019**

**Chandigarh, this the 29<sup>th</sup> day of January, 2020**

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Sunil Kumar Sawhney son of Late Sh. Om Parkash Sawhney, aged 60 years, resident of House No. 87 A, Near Water Tank, Rajpura Road, Subhash Nagar, Jammu – 180 005.

.....Petitioner

BY ADVOCATE: **Sh. Aditya Pratap Duggal for Sh. Puneet Gupta**

VERSUS

Sh. Anshu Prakash, Secretary, Ministry of Communications and Information Technology, Department of Telecommunications, Sanchar Bhawan, Ashoka Road, New Delhi (for and on behalf of the Appellate Authority under Rule 23 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, i.e. Hon'ble the President of India)-110 001.

.....Respondent

BY ADVOCATE: **Sh. Sanjay Goyal**

**ORDER (ORAL)**

**MR. SANJEEV KAUSHIK, MEMBER(J):-**

1. Sh. Goyal, learned Sr. CGSC, seeks permission to file compliance affidavit alongwith Annexure C-1 dated 28.01.2020 vide which the appeal of the petitioner has



been considered and stands rejected. Permitted. The same is taken on record.

2. In view of the fact that the respondents have decided the appeal filed by the petitioner by passing a reasoned and speaking order, nothing survives in the CP and the same has become infructuous and dismissed as such.

3. Notices stand discharged.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**(NAINI JAYASEELAN)  
MEMBER(A)**

**Dated: 29.01.2020**  
**ND\***